

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 114  
CP No. (IB)- 300/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

**Vijai Electricals Ltd.**

...Operational Creditor

**Versus**

**Mec Shot Blasting Equipments Pvt. Ltd.**

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

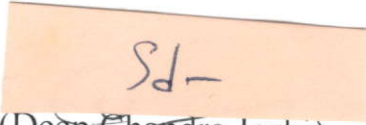
**Present Through Video Conferencing: -**

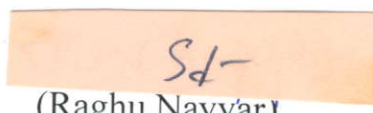
For the Operational Creditor : Kumar Deepraj, Adv.

For the Corporate Debtor : Akshita Koolwal, PCS

**ORDER**

Heard Mr. Kumar Deepraj, Adv. on behalf of the Petitioner/ Operational Creditor and Ms. Akshita Koolwal, Ld. PCS on behalf of Respondent/ Corporate Debtor. Mr. Kumar Deepraj, Adv. for the Petitioner submits that the matter has been settled amicably and he has filed withdrawal application vide Diary No. 1360/2022 dated 04.05.2022. Accordingly, the matter is dismissed as withdrawn with the liberty to seek revival in case of breach of settlement agreement by the CD.

  
(Deep Chandra Joshi)  
Judicial Member

  
(Raghu Nayyar)  
Technical Member

May 04, 2022  
NK